

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 641 of 2020

IN THE MATTER OF:

Pramod Kumar Hendre

... Appellant

Versus

Print House India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

Mr. Gaurav Mitra, Mr. Akshat Singh and Ms. Bhanu Gupta, Advocates

For Respondent :

Mr. Krishnendu Datta, Mr. Rohaan r. Sonawane, Mr. Rahul Gupta and Mr. Srikant Shubham, Advocates for R-1

Mr. Arun Kathpalia, Senior Advocate with Mr. Arpan Behl, Mr. Drupad Vaghani, Mr. Zain Maqbool, Advocate for R-2

Mr. Kumar Anurag Singh and Mr. Dinkar Singh, Advocates for R-3

Mr. Abhijit Sinha, Advocate for Caveator

O R D E R

(Through Virtual Mode)

29.07.2020 Learned counsel for the Appellant submits that '**Company Appeal (AT) (Insolvency) No. 417 of 2020**' is pending before this Appellate Tribunal in respect of the same approved 'resolution plan'.

Issue Notice upon the Respondents.

Mr. Krishnendu Datta, Advocate waives and accepts notice on behalf of Respondent No. 1.

Mr. Arun Kathpalia, learned Senior Counsel waives and accepts notice on behalf of Respondent No. 2.

Mr. Dinkar Singh, Advocate waives and accepts notice on behalf of Respondent No. 3.

Mr. Abhijit Sinha, Advocate submits that he is representing the Caveator – ‘*Next Orbit Ventures Fund*’ who figures as Appellant in ‘***Company Appeal (AT) (Insolvency) No. 417 of 2020***’. The ‘*Next Orbit Ventures Fund*’ is not impleaded as party-respondent in the instant appeal. The Caveat is accordingly discharged.

List the appeal ‘for Admission (After Notice)’ on **2nd September, 2020**.

‘***Company Appeal (AT) (Insolvency) No. 417 of 2020***’ shall also be notified for the same date i.e. **2nd September, 2020**.

[**Justice Bansi Lal Bhat**]
[**Acting Chairperson**]

[**Justice Jarat Kumar Jain**]
[**Member (Judicial)**]

[**Dr. Alok Srivastava**]
[**Member (Technical)**]

/ns/gc/